

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.2469
TO BE ANSWERED ON THE 3RD DECEMBER, 2019

KISAN CREDIT CARDS

2469. SHRIMATI RITA BAHUGUNA JOSHI:

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Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of the eligibility rules/ criteria laid down by the Government for issue of the Kisan Credit Cards (KCC) to farmers;
- (b) the details of the various benefits covered under KCC holders;
- (c) whether the Government is considering the modifications in the schemes;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the details of the challenges in KCC schemes?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): All farmers including small farmers, marginal farmers, share croppers, oral lessees and tenant farmers are eligible to be covered under the KCC scheme for crop loans. Self Help Groups (SHG) or Joint Liability of Groups (JLGs) of farmers including tenant farmers, share croppers, etc. are eligible under the KCC crop loan scheme.

The following is the eligibility rules for farmers practicing Animal Husbandry and Fisheries (AH&F):

Fishery

- **Inland Fisheries and Aquaculture:** Fishers, Fish Farmers (individual & groups/partners/share croppers/ tenant farmers), Self Help Groups, Joint Liability Groups and women groups. The beneficiaries must own or lease any of the fisheries related activities such as pond, tank, open water bodies, raceway, hatchery, rearing unit, possess necessary license for fish farming and fishing related activities, and any other State specific fisheries and allied activities.
- **Marine Fisheries:** Beneficiaries listed above, who own or lease registered fishing vessel/boat, possess necessary fishing license/permission for fishing in estuary and sea, fish farming/mariculture activities in estuaries and open sea and any other State specific fisheries and allied activities.

Poultry and small ruminant: Farmers, poultry farmers either individual or joint borrower, Joint Liability Groups or Self Help Groups including tenant farmer of sheep/goats/pigs/poultry/birds/rabbit and having owned/rented/leased sheds.

Dairy: Farmers and Dairy farmers either individual or joint borrower, Joint Liability Groups or Self Help Groups including tenant farmers having owned /rented/leased sheds.

(b): The details of the various benefits covered under KCC holders:

(i) Short term limit is sanctioned for meeting short term credit requirements for cultivation of crops, post-harvest expenses, produce marketing loan, consumption requirements of farmer household, working capital for maintenance of farm assets and activities allied to agriculture.

(ii) Further, term loan is sanctioned for meeting investment credit requirement for agriculture and allied activities.

(iii) Besides the mandatory crop insurance, the KCC holder has the option to avail the benefit of any type of asset insurance, accident insurance (including PAIS), health insurance (wherever product is available) and have premium paid through KCC account.

(iv) Prompt Repayment Incentive (PRI)

- On prompt repayment of KCC crop loans, farmers are eligible for 3% Prompt Repayment Incentive under the Government of India's Interest Subvention Scheme upto crop loans of Rs.3.00 lakh per farmer.
- KCC holders of Animal Husbandry and Fisheries are also eligible for 3% PRI upto a maximum loan limit of Rs.2 lakh per farmer involved in activities only related to Animal Husbandry and Fisheries.
- In case of farmers possessing KCC for raising crops and involved in activities related to Animal Husbandry and/ or Fisheries, the Prompt Repayment Incentive on short term loans (i.e. crop loan + working capital loan for Animal Husbandry and Fisheries) will be available only on an overall loan limit of Rs.3 lakh per annum.

(c) to (e): From 1st February, 2019, KCC was extended to farmers in allied activities like Animal Husbandry and Fisheries to existing KCC holders within a limit of Rs.3.00 lakh and issue of new KCC for Animal Husbandry and Fisheries farmers with provision of benefit of interest subvention and Prompt Repayment Incentive (PRI) for loan amount upto Rs.2.00 lakh per annum. Interest subvention of 2% and PRI of 3% on restructured crop loans to farmers affected by severe natural calamities for a maximum period of 5 years on the basis of report of Inter Ministerial Central Team (IMCT) for grant of NDRF assistance and Sub-Committee of Natural Executive Committee (SC-NEC).

In order to discourage distress sale by farmer and to encourage them instead to store their produce in warehouse, the benefit of ISS is made available to SMF (small and marginal farmers) having KCC for a further period of six months post the harvest of the crop produce stored in warehouse accredited with WDRA (Warehouse Development Regulatory Authority) against negotiable warehouse receipts at the same rate as is available on crop loan.
